

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NOS. 139 & 140 OF 2017

Dated: 19th July, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

NTPC Ltd.

...Appellant(s)

Vs.

Madhya Pradesh Management Company Limited & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. M.G.Ramachandran
Ms. Poorva Saigal

Counsel for the Respondent(s) : Mr. Rishabh Donnel Singh for R.1

ORDER

Learned counsel for respondent No.1 seeks four weeks time to file reply. He may file the same on or before 17.08.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 01.09.2017 after serving copy on the other side.

List these matters on **13.09.2017.**

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

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